...to a Select Committee 375

MR. DEPUTY CHAIRMAN: I said, your feelings will be conveyed to the hon. Chairman. ...(Interruptions)... I cannot say it but the Government can take initiative and the hon. Chairman. ...(Interruptions)... I have no problem. ...(Interruptions)... Now, the Enemy Property (Amendment and Validation) Bill, 2016.

> MOTION FOR REFERENCE OF THE ENEMY PROPERTY (AMENDMENT AND VALIDATION) BILL, 2016 TO A SELECT COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): Mr. Deputy Chairman, Sir, with your permission, I rise to move:

"That the Bill further to amend the Enemy Property Act...

...(Interruptions)...

MR. DEPUTY CHAIRMAN: Consideration? ..(Interruptions)... I think, it is... ..(Interruptions)...

THE LEADER OF THE OPPOSITION (SHRI GHULAM NABI AZAD): Sir, we sat together, and, requested the Government that this Bill should be sent to the Select Committee. ...(Interruptions)...

THE MINISTER OF HOME AFFAIRS (SHRI RAJNATH SINGH): Mr. Deputy Chairman, Sir, I move:

"That the Bill further to amend the Enemy Property Act, 1968 and the Public Premises (Eviction of Unauthorised Occupants) Act, 1971, as passed by Lok Sabha, be referred to a Select Committee of the Rajva Sabha consisting of the following Members:-

- 1. Shri Bhupender Yadav
- 2. Shri M. J. Akbar
- 3. Shri Shamsher Singh Manhas
- 4. Shri Husain Dalwai
- 5. Shri K. Rahman Khan
- 6. Shri P. L. Punia
- 7. Shri Javed Ali Khan
- 8. Shri K. C. Tyagi

- 9. Shri Sukhendu Sekhar Roy
- 10. Shri S. Muthukaruppan
- 11. Shri Satish Chandra Misra
- 12. Shri Ritabrata Banerjee
- 13. Shri A.U. Singh Deo
- 14. Shri C.M. Ramesh
- 15. Shri Praful Patel
- 16. Shri Tiruchi Siva
- 17. Shri Anil Desai
- 18. Shri Naresh Gujral
- 19. Mir Mohammad Fayaz
- 20. Shri Ramdas Athawale
- 21. Shri Parimal Nathwani
- 22. Shri D. Raja
- 23. Shri Ram Kumar Kashyap

with instructions to report to the Rajya Sabha by the last day of the first week of the second part of the current Session."

The question was put and the motion was adopted.

\*(A) GOVERNMENT BILLS — Contd.
AND

\*(B) THE BUDGET (GENERAL), 2016-17

- (I) The Appropriation (Vote on Account) Bill, 2016
  - (II) The Appropriation Bill, 2016

MR. DEPUTY CHAIRMAN: Now, the Budget (General) 2016-17, Appropriation (Vote on Account) Bill, 2016 and the Appropriation Bill, 2016 are to be discussed together.

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): Sir, I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2016-17, as passed by Lok Sabha, be taken into consideration".

<sup>\*</sup> Discussed together.